

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2598/03

New Delhi. this the 14th day of November. 2003

Hon'ble Shri Shanker Raiu, Member (J)

1.. Avtar Krishan Sharma  
s/o Sh. Pt. Murari Lal Sharma.  
R/o Patti Mehar Baraut.  
Distt. Bagpat - 250 601.

2.. Rajinder Singh s/o Sh. Tuki Singh.  
V & P.O.- Piyawali.  
Distt. Ghaziabad (UP).

3.. Bhan s/o Shri Banshi Ram.  
R/o RZC-198. Gali No. 6.  
Madhu Vihar.  
New Delhi.

4.. Ramesh s/o Shri Lehna.  
R/o H.No. D-1. 355/356.  
Sultan Puri.  
Delhi.

5.. Raj Kumar s/o Sh. Jai Singh.  
R/o H.No. C-1556. Jahangir Puri.  
New Delhi.

6.. Ved Prakash s/o Bundu.  
Vill & P.O. Pilkhwa.  
Distt. Ghaziabad.  
(All the applicants are working  
as Group D employees). ...Applicants

(By Advocate: Shri U.Srivastava)

## Versus

1. Union of India through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
New Delhi Northern Railway,  
Estate Entry Road, New Delhi.
3. The Sr. Divisional Personal Officer,  
Northern Railway, D.R.M. Office,  
New Delhi Northern Railway,  
Estate Entry Road, New Delhi. .... Respondents

(By None)

### ·-ORDER · (ORAL)

After hearing the learned counsel for the

(3)

applicant, the O.A. is disposed of with a direction to the respondents to treat the present O.A. as representation of the applicants and to consider their claim for regularisation in the light of decision rendered in O.A. No. 2336/03, by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. A copy of this order along with a copy of the O.A. be sent to the respondents. No costs.

S. Raju

(Shanker Raju)  
Member (A)

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